

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.47 of 2023 (SZ)

Suresh,
S/o. Pachiyappan,
6/36, Alamelupuram,
Paddireddipatti,
Dharmapuri,,
Tamil Nadu – 636 905.

...Applicant

VS

Tamil Nadu Pollution Control Board
Rep. by its Chairperson,
76, Anna Salai, Guindy,
Chennai –600 032 & 5 others.

...Respondents

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Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.47 of 2023 (SZ)

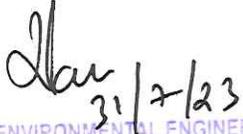
Suresh,
S/o. Pachiyappan,
6/36, Alamelupuram,
Paddireddipatti,
Dharmapuri,,
Tamil Nadu – 636 905.

...Applicant

Vs

1. Tamil Nadu Pollution Control Board
Rep. by its Chairperson,
76, Anna Salai, Guindy,
Chennai –600 032 .
2. The Executive Engineer,
Water Resource Department,
Public Works Department,
Upper Pennaiyar Division,
Dharmapuri – 05.
3. The Executive Engineer,
Ground Water Division,
Water Resources Department,
Public Works Department ,
Vellore.
4. The Assistant Engineer,
Irrigation Department, Vaniyaru Dam,
Public Works Department,
Pappireddipatti, Dharmapurai.
5. The District Collector,
1st Floor, Main Building,
District Collectorate,
Dharmapuri – 636 705.
6. M/s. Varalakshmi Starch Industries (P) Ltd.,
Rep. By its Director A.Vinoth Kumar,
“Varalakshmi Tower”,
No.127/1, 2nd Floor, Gandhi Road,
Salem – 636 007.

...Respondents


31/7/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

REPLY AFFIDAVIT FILED ON BEHALF OF THE 1ST RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.

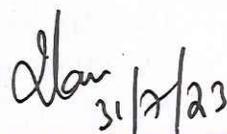
I, R.Sarasavani, D/o. Thiru.J.Raghavan, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1.I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Reply Affidavit on behalf of the 1st Respondent Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that the applicant herein filed this application with the prayer to:

- a. direct closure of the 6th respondent industry
- b. direct the respondent 2 to 5 to forthwith fill in and close the illegal tank/well constructed by the 6th respondent and to impose penalty on the 6th respondent for illegal abstraction and utilization of water for its industrial purpose.
- c. direct the 1st respondent to access the extent of contamination to the ground water and frame a scheme for remediation and for awarding compensation to the affected farmers and impose penalty on the 6th respondent for its violation, apart from initiating prosecution.

3. It is respectfully submitted that the 6th respondent unit M/s Varalakshmi Starch Industries Pvt. Ltd is an existing industry functioning at S.F.No. 75pt, 77pts, 78pt, 168pts of Pappireddipatti & 121pt, 125pt,128pts, 129pts, 130pts,131pts,132pts & 138pt of Alamelupuram Village, Pappireddipatty Village, Paappireddipatti Taluk and Dharmapuri District since 1996. The Peeniyaru is flowing adjacent to the unit's premises. Latest Consent to Operate-Direct was issued to the unit vide Proc No. F.0022DMP/OL/DEE/TNPCB/DMP/W&A/2020 dated 02.03.2020 for the following products and by products.


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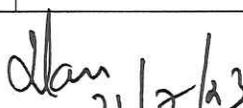
S.No	Name of the product manufactured	Consented quantity
Main Products		
1.	Starches & Modified Starches	6500.000 T/M
2.	Sago & Pappads	5000.000 T/M
By Products		
3.	Tapioca Thippi (Dry)	2000 T/M
4.	Maize Germ Dry	900 T/M
5.	Maize Gluten Dry	675 T/M
6.	Maize Husk (Fibre Dry)	1460 T/M
7.	Generation Of Power	1975.68 MW/M

Effluent

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent type: Sewage			
1.	Sewage	4.3	On industry's own land
Effluent Type : Trade Effluent			
1.	Trade effluent	500.1	on industry's own land*

*-disposal of Trade effluent with Inland surface water discharge standards and the unit has 15.41 Hec of Green belt area where Seemai Karuvelam trees are grown,

I	Point source emission with stacks		
Stack no.	Point source emission	Air pollution control measures	Stack height from ground level in m
1	4t Boiler /10l Kcal Thermic Fluid Heater; Fuel : Furnace Oil & Bio Gas	Dust collectors with stack	15
2	30t/Hr Boiler; Fuel : Coal	Stack	15
3	Dg Set 110 Kva 1no. Fuel : Diesel	Stack	4
4-7	Dg Set 380 Kva 4 Nos. Fuel : Diesel	Stack to Each	7
8-11	Dg Set 500 Kva 2 Nos. Dual Fuel : Bio Gas & Diesel	Twin Stack To Each	7
12-13	100% Bio Gas Fuel Genset 1100 Kw 2 Nos.	Stack to Each	22


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14	Sulphitation Plant 1 No. In Maize Plant	Wet scrubber with stack	17.3
15-16	151 Kcal Thermic Fluid Heater 2 Nos.; Fuel : Coal	Stack to Each	30.5
II	Fugitive/Noise Emission :		
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures
1.	D G Sets	Noise	Acoustic enclosure with stack

Consent has been issued to the unit for a period upto 31.03.2021 and the validity has been further extended upto 30.11.2021 due to COVID outbreak.

4. It is further submitted that the respondent unit had submitted application for renewal of consent of the Board vide application no. 41395491 dated 09.10.2021 and the application was returned to the unit stating the ROA of the samples collected on 29.01.2021 reveals that the parameters TSS, BOD and COD exceeds the standards prescribed by the Board and ROA of the samples collected on 11.03.2021 reveals that the parameters TSS, TDS, BOD and COD exceeds the standards prescribed by the Board. The unit was also instructed to take immediate steps to improve the performance of ETP and send a detailed action taken report along with photographs and to resubmit the application

5. It is respectfully submitted that RTI petitions were received requesting details of the said unit in the month of September 2021 and October 2021. Also, oral complaint was received in December 2021 against the unit for discharge of industrial effluent for Karuvelam tree development.

Whereas the unit again resubmitted the application for Renewal Consent Order on 16.11.2021 along with the Report of Analysis of the ETP outlet effluent samples collected by the unit and analysed through a private laboratory M/s. Global Lab and Consultancy Services. The application for Renewal Consent Order (RCO) was returned to the unit on 17.11.2021 to comply with the following conditions and stating that the ROA of the samples collected by

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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TNPCB on 13.11.2021 was awaited and to furnish the status of compliance of the conditions mentioned below

- i. The unit shall take steps to remove the seema karuvelam trees and shall develop green belt by planting native species like Vilvam, Agal, Asogam, Puli, Tekku etc (Native species) within the premises.
- ii. The unit shall apply and obtain authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for generating used oil from the Diesel Generators'.

Subsequently, the unit in its letter dated 20.11.2021 had addressed the Chairman, TNPCB, Chennai to consider the waiver of instructions to remove the seema karuvelam trees in an extent of 49 Acres of land and requested for renewal of consent. Also, the unit resubmitted the application seeking renewal of consent of the Board on 03.12.2021.

Meanwhile, the District Collector, Dharmapuri has instructed the TNPCB to inspect the unit and furnish a report. Hence the unit was inspected on 15.12.2021 and a detailed report was submitted to the District Collector vide DEE, TNPCB, Dharmapuri letter dated 16.12.2021. Further, on perusal of the Inspection report, the District Collector vide noting dated 20.12.2021 has instructed to furnish the Report of Agriculture Department.

6. It is respectfully submitted that a letter dated 16.12.2021 was addressed by the TNPCB to the Tamil Nadu Agricultural University, requesting their opinion on the removal of Seemai Karuvelam Trees in 49 Acres and to plant native species for utilizing the treated effluent or on utilization of the treated effluent for development of Seemai Karuvelam trees.

7. Further, the unit has been addressed vide DEE, TNPCB, Dharmapuri letter dated 16.12.2021 to rectify the shortfalls observed during inspection and the application filed by the unit was returned on **17.12.2021**.

8. Further, the Programme Coordinator, ICAR- Krishi Vigyan Kendra, Papparpatty, vide letter dated 02.02.2022 has reported that they have conducted Joint Inspection of the unit along with their team members on 27.01.2022 and the report opined the following:

Handwritten signature: Dhanu 1/7/23
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
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- a. *The unit shall plant Casuarina short rotation clones like TNAU Casuarina MTP 1 and TNAU Casuarina MTP 2 due to its fast growth, multiple utility, nitrogen fixing ability and amenability towards all types of agro and farm forestry systems. The Eucalyptus grandis and Melia dubia are all suitable for planting.*
- b. *Though Prosopis juliflora is a drought tolerant hardy plant which extracts more water it is considered an invasive tree species. As the invaded area is large and labour intensive, planting the other above said tree species in phased manner can be carried out for efficient utilization of effluent water.*

Again, the unit was inspected on 28.01.2022 and during inspection it was observed that the unit has not taken any steps to comply with the instructions issued vide DEE, Dharmapuri letter dated 16.12.2021.

In the meantime, samples were collected from the ETP outlet and from the nearby wells. The ROA of the ground water samples (Five samples) collected from the nearby wells, situated, outside the unit's premises reveals that the parameters Turbidity (5/5), TDS (5/5), Cl (4/5), Mg (5/5), F (2/5), Total Ammonical Nitrogen (5/5), Ca (4/5) and Alkalinity (5/5) exceeds the **Drinking Water – Specification (IS 10500:2012)**.

The unit had again resubmitted the application seeking renewal of consent of the Board on **29.01.2022** and the same was returned on 04.02.2022, since the ROA of the samples collected on 13.11.2021, 09.12.2021 and 15.12.2021 reveals that the parameters exceeds the standards prescribed by the Board.

9. It is further submitted that, complaint petitions were received from the applicant Thiru.Suresh on 10.03.2022 and 11.03.2022 through District Collectorate against the respondent unit for taping river water from Peeniyaru and discharging the untreated effluent into the river Peeniyaru. Based on that, the respondent unit was inspected on 16.03.2022 and during inspection it was observed that there was no flow of water into River Peeinyaru and only stagnation of water in the canal was observed. Also, the trade effluent generated from the unit's activity was treated in the Effluent Treatment Plant and the treated effluent was utilized for development of Seemai Karuvelam

Trees. Again, the unit has resubmitted the application for RCO on 19.03.2022 and the application was returned to the unit on 28.03.2022. Further complaint petition was again received from Thiru Suresh through CM cell and reply has been sent to the complainant vide DEE, TNPCB, Dharmapuri letter dated 25.03.2022.

10. It is further submitted that the Board has issued the following directions to the respondent unit for necessary compliance under Section 33A of the Water (P&CP) Act, 1974 vide Board Proc. dated 18.04.2022

- i. The unit shall take immediate steps to arrest the pipe line leakages in the process area.
- ii. The unit shall immediately take steps improve the performance of the Effluent Treatment Plant, also operate and maintain the Effluent Treatment Plant efficiently and continuously so as to satisfy the standards prescribed by the Board, since the Report of Analysis of the ETP outlet samples (Three samples) collected during the month of November 2021 and December 2021 reveals that the parameters TSS (1/3), TDS (1/3), BOD (2/3) and COD (3/3) exceeds the standards prescribed by the Board.
- iii. Further, the unit shall immediately take steps to uniformly distribute the treated effluent without any stagnation, in the area meant for irrigation / green belt development area, since the report of analysis of ground water samples (Five samples) collected around the units premises reveals that the parameters Turbidity (5/5), TDS (5/5), Cl (4/5), Mg (5/5), F (2/5), Total Ammonical Nitrogen (5/5), Ca (4/5) and Alkalinity (5/5) exceeds the Drinking Water – Specification (IS 10500:2012), as stagnation of effluent causes seepage into ground water.

As per the opinion of Agriculture Department,

iv.. The unit shall plant Casuarina short rotation clones like TNAU Casuarina MTP 1 and TNAU Casuarina MTP 2 due to its fast growth, multiple utility, nitrogen fixing ability and amenability


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towards all types of agro and farm forestry systems. The Eucalyptus grandis and Melia dubia are all suitable for planting.

v. Though Prosopis juliflora is a drought tolerant hardy plant which extracts more water it is considered an invasive tree species. As the invaded area is large and labour intensive, planting the other above said tree species in phased manner can be carried out for efficient utilization of effluent water.

vi. The unit shall take necessary steps to treat the stagnated effluent mixed with rain water in the proposed anaerobic pit immediately and shall ensure that there is no stagnation of effluent in the incomplete pits.

vii. The unit shall improve the aesthetic conditions of the Effluent Treatment Plant and to dispose the sludge / scums into Sludge Drying Beds only, for further treatment.

viii. The unit shall carry out water and waste water audit so as to reduce the water consumption / waste water generation by engaging reputed institutions.

viii. The unit shall file application seeking authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 (for generating used oil from DG sets), along with valid consent of the Board.

11. It is respectfully submitted that the respondent unit had again resubmitted the application for renewal on 11.05.2022 and the same was returned on 23.05.2022 for the reasons as stated therein. Also, the unit vide application no. 32285575 dated 11.05.2022 filed application seeking Authorization under HWM Rules, 2016 and the same was returned on 21.05.2022, requesting to resubmit the application with valid consent of the Board. During inspection of the unit on 23.05.2022 it was observed that the unit had not complied with the Board's directions dated 18.04.2022. Hence, a joint inspection was carried out by the Joint Chief Environmental Engineer (Monitoring), Vellore and the officials of O/o/DEE, TNPCB, Dharmapuri on

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04.08.2022 and personal hearing was conducted by the JCEE(M), Vellore with the Magaging Director of the unit on 22.08.2022.

Subsequently, the following Directions have been issued to the unit vide TNPC Board's Proc No. TNPCB/T2/F.025102/Directions/Water/2022 dated **17.10.2022**

- i. The unit has to furnish an action plan with time schedule for revamping the existing ETP provided so as to satisfy the treated effluent standards prescribed by the Board and remove the seemai karuvelam trees already planted by them and replacing the same by planting the native species as recommended by the Agriculture Department along with proposal for safe disposal of entire quantity of treated effluent within 15 days.
- ii. The unit shall ensure that the treated effluent is uniformly dispersed for green belt development without any stagnation and also shall not discharge any treated / untreated trade effluent into the nearby water bodies
- iii. The units has to furnish the report on Water and Waste water audit and ground water quantity study carried out by reputed institution like Anna University, Chennai / IIT Chennai within three months
- iv. The unit has to cover the area of the storage of wet Tapioca Thippi by providing a shed within 3 months
- v. The unit has to provide proper storm water drain to restrain the rain water mixing with trade effluent generated from the process area within three months.
- vi. The unit shall provide compound wall around the green belt area and the ETP area within nine months
- vii. In order to ensure for the compliance of the above Directions 1 to 6, the unit shall furnish a Bank Guarantee for Rs 50 Lakhs with validity for two years within weeks' time to the TNPCB, Chennai.

The unit resubmitted the renewal application on 19.08.2022 and the same was returned to the unit on 23.08.2022 for the reasons as stated therein.

Complaint received from Thiru.Suresh and others

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JOINT CHIEF ENVIRONMENTAL ENGINEER
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Meanwhile a complaint petition dated 02.09.2022 from Thiru. Suresh has been received through the Revenue Divisional Officer, Harur and through Executive Officer, Pappireddipatti Town Panchayat regarding tapping of river water by M/s. Varalakshmi Starch Industries from River Peeniyaru and discharge of untreated effluent into River Peeniyaru.

The unit was again instructed by the Board vide letter dated 27.10.2022 to comply with the directions issued within the prescribed time limit and the status report on compliance to be communicated on weekly basis.

Further, a complaint was also received against the operation of the unit from Thiru. Krishnamoorthy and hence the unit was inspected on 03.11.2022.

The unit was issued with direction for closure of the unit and disconnection of power supply issued under section 33A of Water (Prevention and Control of Pollution) vide Proc dt: 08.11.2022 for not complying with the directions issued by the Board vide Proc. Dated 17.10.2022. Accordingly, the power supply to the unit was disconnected by the TNEB on 08.11.2022 at 05.00 P.M by the Assistant Executive Engineer, TNEB, Pappireddipatti.

12. It is further submitted that during the Hon'ble Legislative Assembly's Petition Committee meeting held on 09.11.2022, complaint petition from Thiru. Suresh, vide Petition No. 6988 against M/s. Varalakshmi Starch industries was reviewed and the complainant alleged that the unit is in operation even after disconnection of power supply. Also, the Hon'ble Legislative Assembly's Petition Committee directed the allied departments to inspect the unit considering the allegations made by the complainant and submit report to the petition committee, within a month's time. Subsequently, the unit was inspected on 10.11.2022 and during inspection it was observed that the unit M/s. Varalakshmi Starch Industries Pvt Ltd., was not in operation and the unit was not carrying out any production activity.

13. It is further submitted that, as directed by the Hon'ble Legislative Assembly's Petition Committee, District Level Committee was formed vide Proceeding dated 18.11.2022 under the Chairmanship of the District Revenue Officer with following members:

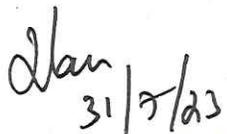
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31/11/22
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TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

1.	District Revenue Officer, Dharmapuri	Chairman
2.	Joint Director, Agriculture Department, Dharmapuri	Member
3.	Executive Engineer, Public Works Department, WRO Division, Dharmapuri	Member
4.	Executive Engineer, Public Works Department, Ground Water Division, Vellore	Member
5.	Revenue Divisional Officer, Harur	Member
6.	Assistant Director, Survey Department, Dharmapuri	Member
7.	Assistant Director, Fisheries Department, Dharmapuri	Member
8.	Joint Director, Industry Safety and Health, Dharmapuri	Member
9.	Executive Engineer, TWAD Board, Dharmapuri	Member
10.	District Designated Officer, Food safety Department, Dharmapuri	Member
11.	District Environmental Engineer, Tamil Nadu Pollution Control Board, Dharmapuri	Member / Convener
12.	Joint Director, Health Dharmapuri	Member

The first meeting of the committee was held on 16.11.2022 and based on the deliberations, the committee inspected the unit on 30.11.2022 and the detailed report of the joint inspection made by the District Level committee was submitted to the Hon'ble Petition Committee on 27.01.2023.

Appeal No.77 of 2022 filed before Hon'ble NGT (Southern Zone):

14. It is respectfully submitted that, aggrieved by the order dated 08.11.2022 for closure of the unit and disconnection of power supply to the unit under section 33A of Water (Prevention and Control of Pollution) the respondent unit has filed an Appeal No:77 of 2022 before the Hon'ble NGT (SZ) to quash the impugned order dated 08.11.2022 and to direct to grant renewal of consent to operate under Water and Air Act.


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The Hon'ble NGT in its order dated 09.12.2022 has directed that "there will be an order of interim stay of the impugned order dated 08.11.2022 and the 4th respondent (TNEB) is directed to restore the power supply immediately".

Based on that the power supply was resumed to the unit by the TNEB on 12.12.2022.

15. It is further submitted that, an inspection committee was formed by the Board vide memo dated 07.12.2022 to inspect the unit M/s. Varalakshmi Starch Industries Pvt Ltd., on various aspects on the remarks furnished by the DEE and the committee inspected the unit on 27.12.2022 and collected samples at various locations.

Based on the above inspection and report of the committee, the following directions were issued to the unit vide Bd's Proc. No.TNPCB/T2/F.025102/Directions/Water/2023 dated **16.02.2023**.

- i. The unit shall furnish a time bound action plan for completing the ETP revamping works, so as to satisfy the treated trade effluent standards prescribed by the Board within a month's time.
- ii. The unit shall furnish a time bound action plan to replace all the Seemai Karuvelam trees in the premises with the native species as recommended by the Agriculture Department along with the proposal for safe disposal of entire quantity of treated effluent with adequate green belt area within 15 days.
- iii. The unit shall furnish the layout of the premises marking the green belt area that are being maintained for utilization of treated effluent along the with plantation details such as number of plants, name of the plants species, plantation area etc. within 15 days.
- iv. The unit shall cover the storage area of wet tapioca thippy by providing a shed within a month's time.

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
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v. The unit shall conduct water and wastewater audit through reputed institution like Anna university, Chennai/IIT Madras and furnish report to the Board. The time bound action plan for the same shall be furnished within a month's time, as the unit has made payment to the Anna University, Chennai to carry out ETP Adequacy study only and not for the water and wastewater audit as directed by the Board vide proceeding dated 17.10.2022.

vi. The unit shall conduct ground water quality study through reputed institution like Anna university, Chennai/IIT Madras in the green belt areas that are being maintained utilizing the treated effluent and furnish the report to the Board within a month's time.

vii. The unit shall provide adequate piezo metric (monitoring wells) in the green belt area to monitor the ground water quality and furnish the report to the TNPCB regularly in view of repeated complaint received. An action plan shall be submitted within a month's time.

viii. The unit shall stop discharging treated / untreated trade effluent through the outfall located near ETP area into the Peeniar canal immediately and shall ensure that there is no access for the treated/untreated trade effluent to nearby water bodies, outside the premises either directly and indirectly. The action taken in this regard shall be reported to the Board within a week's time.

ix. The unit shall dewater the stagnation of water in the pit provided for the proposed anaerobic reactors immediately and shall maintain the sludge drying beds properly and shall report to the Board within a week's time.

x. The unit shall check the stability of the ETP, by engaging reputed institution like Anna University, Chennai/IIT Madras and furnish the report to the TNPCB within a month's time.

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JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
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CHENNAI - 600 032

xi. The unit shall install/maintain electromagnetic flow meter with computer recording arrangement at the inlet and outlet of the ETP within a month's time and shall furnish monthly report to the Board.

xii. In order to ensure the compliance of all the above said directions 1 to 11, the unit shall furnish a Bank Guarantee for Rs.50 Lakhs valid for one year to the TNPCB within a month's time.

xiii. The unit shall ensure the compliance of all the above said conditions and furnish the compliance report to the Board so as to examine the issue of renewal of consent to the unit.

In continuation of the above direction, the unit was inspected on 02.03.2023, 16.05.2023 for the compliance of the directions issued and the detailed report regarding the status of compliance was submitted before this Hon'ble NGT in Appeal No.77 of 2022.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

dlan
31/7/23

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

BEFORE ME

VERIFICATION

I, R.Sarasavani, D/o. Thiru.J.Ragavan, working as Joint Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

dlan
31/7/23

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMILNADU POLLUTION CONTROL BOARD
76, MOUNT SALAI, GUINDY,
CHENNAI - 600 032.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.47 of 2023 (SZ)

Suresh,
S/o. Pachiyappan,
6/36, Alamelupuram,
Paddireddipatti,
Dharmapuri,,
Tamil Nadu – 636 905.

...Applicant

Vs

1. Tamil Nadu Pollution Control Board
Rep. by its Chairperson,
76, Anna Salai, Guindy,
Chennai –600 032 .

**REPLY AFFIDAVIT FILED ON BEHALF OF
THE 1st RESPONDENT TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.Sai Sathya Jith,
Advocate, Chennai.**

Date:01.08.2023.

Date of hearing on:14.08.2023.

